

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

207. IA/1293/2022 C.P. (IB)/2891(MB)2019

IN THE MATTER OF

Mr. Karan Lalwani

... Petitioner

Vs

FR Tech Innovations Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 06.11.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

We are informed that this matter was reserved for order by the Hon'ble Bench but due to non-pronouncement and reconstitution of Bench, the matter has been again listed for de-novo hearing. In view of communication dated 25.09.2023 received from the Registrar, NCLT, we refrain from hearing this matter and post the same on **12.12.2023**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/